

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRIRAM SKILL AND EDUCATION LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHRIRAM SKILL AND EDUCATION LIMITED
2.	Date of incorporation of corporate debtor	04-02-2020
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL2000PLC103606
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office address: UGF, South Wing, NBCC PLACE, Bhisma Pitamah Marg, New Delhi, Delhi, India, 110003 Corporate Office address: B - 1204, 12th Floor, Signature Tower, South City - I, NH 8, Gurgaon, Haryana - 122001.
6.	Insolvency commencement date in respect of corporate debtor	08-08-2025
7.	Estimated date of closure of insolvency resolution process	04-02-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prabhakar Kumar IBBI/IPA-002/IP-N00774/2018-2019/12373
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-5/41, Ground Floor, Vivekanand Apartment, Sector 8, Rohini, North West, National Capital Territory of Delhi - 110085 Email: prabhakar_acs@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-5/41, Ground Floor, Vivekanand Apartment, Sector 8, Rohini, North West, National Capital Territory of Delhi - 110085 Email: cirp.ssel@gmail.com
11.	Last date for submission of claims	25 th August, 2025 (Order received on 11 th August, 2025 from Hon'ble Adjudicating Authority, hence 14 days calculated from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors	N.A.

Prabhakar Kumar

PRABHAKAR KUMAR
INSOLVENCY PROFESSIONAL
Regn. No. IBBI/IPA-002/IP-N00774/2018-2019/12373
Email Id: prabhakar_acs@rediffmail.com
Ph. No: 011-4905 8932, 9810011532
Add: B-5/41, Sec-8, Rohini, Delhi-110085

	in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms are available at https://ibbi.gov.in/en/home/downloads

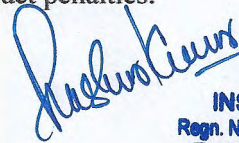
Notice is hereby given that the National Company Law Tribunal, New Delhi (Court III) has ordered the commencement of a corporate insolvency resolution process of **SHRIRAM SKILL AND EDUCATION LIMITED** on 08-08-2025.

The creditors of **SHRIRAM SKILL AND EDUCATION LIMITED** are hereby called upon to submit their claims with proof on or before 25TH August, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- N.A.

Submission of false or misleading proofs of claim shall attract penalties.



PRABHAKAR KUMAR
INSOLVENCY PROFESSIONAL
 Regn. No. IBB/IPA-002/IP-N00774/2018-2019/12373
 Email Id: prabhakar_acs@rediffmail.com
 Ph. No: 011-4905 8932, 9810011532
 Add: B-5/41, Sec-8, Rohini, Delhi-110085

Interim Resolution Professional
PRABHAKAR KUMAR
IBBI/IPA-002/IP-N00774/2018-2019/12373

Date: 12-08-2025
Place: Delhi


फॉर्म-ए

सार्वजनिक घोषणा

(कॉर्पोरेट व्यक्तियों हेतु दिवाला प्रस्ताव प्रक्रिया विनियमावली, 2016 के विनियम 6 के अधीन)
श्रीराम स्किल एंड एजुकेशन लिमिटेड के लेनदारों के ध्यानाकर्षण हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट ऋणी का नाम	श्रीराम स्किल एंड एजुकेशन लिमिटेड
2.	कॉर्पोरेट ऋणी के गठन की तिथि	04/02/2020
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट ऋणी गठित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली
4.	कॉर्पोरेट ऋणी की कॉर्पोरेट आइडेंटिटी संख्या / सीमित देयता पहचान संख्या	U74899DL2000PLC103606
5.	कॉर्पोरेट ऋणी के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई का पता	पंजीकृत कार्यालय पता: यु जी एफ , एनबीसीसी प्लेस, भीष्म पितामह मार्ग, नई दिल्ली, दिल्ली , भारत - 110003 कॉर्पोरेट कार्यालय पता: बी-1204, बारहवीं मंजिल, सिग्नेचर टावर साउथ सिटी -1, एनएच -8, गुडगाँव, हरियाणा - 122001
6.	कॉर्पोरेट ऋणी के सम्बन्ध में दिवाला आरम्भ तिथि	08-08-2025
7.	दिवालियापन संकल्प प्रक्रिया को बंद करने की अनुमानित तारीख	04-02-2026
8.	अंतरिम समाधान पेशेवर का नाम और पंजीकरण क्रमांक	प्रभाकर कुमार, IBBI/IPA-002/IP-N00774/2018-2019/12373
9.	अंतरिम समाधान पेशेवर का पता और ईमेल पता जो समिति के पास पंजीकृत हो	B-5/41, भूतल, विवेकानंद अपार्टमेंट, सेक्टर -8, रोहिणी, उत्तरी पश्चिमी, राष्ट्रीय राजधानी क्षेत्र, दिल्ली - 110085 ईमेल: prabhakar_acs@rediffmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचा के लिए उपयोग किए जाने वाला पता और ई-मेल	B-5/41, भूतल, विवेकानंद अपार्टमेंट, सेक्टर -8, रोहिणी, उत्तरी पश्चिमी, राष्ट्रीय राजधानी क्षेत्र, दिल्ली - 110085 ईमेल: cirp.ssel@gmail.com
11.	दावों के निवेदन की अंतिम तिथि	25 अगस्त 2025 (माननीय न्यायनिर्णायक प्राधिकारी से आदेश दिनांक 11 अगस्त, 2025 को प्राप्त हुआ, अतः



PRABHAKAR KUMAR
INSOLVENCY PROFESSIONAL
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		आदेश प्राप्त की तिथि से 14 दिन की गणना की जाएगी)
12.	धारा 21 के उपधारा (ए) के खंड (बी) के तहत लेनदारों की कक्षाएं, यदि कोई हों अंतरिम संकल्प पेशेवर द्वारा निर्धारित	लागू नहीं
13.	दिवालियापन पेशेवरों के नाम एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने जाते हैं (प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक प्रासंगिक प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	प्रासंगिक प्रपत्र यहां उपलब्ध हैं https://ibbi.gov.in/en/home/downloads फॉर्म प्राप्त करने के लिए, आप उपरोक्त फॉर्म को वेबसाइट www.ibbi.gov.in से उनके डाउनलोड सेक्शन में डाउनलोड कर सकते हैं।

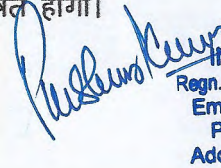
इस प्रकार नोटिस दिया गया है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण ने 08-08-2025 को श्रीराम स्किल एंड एजुकेशन लिमिटेड के खिलाफ कॉर्पोरेट दिवालियापन प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है। श्रीराम स्किल एंड एजुकेशन लिमिटेड के क्रेडिटर्स को 25-08-2025 को या उससे पहले अपने दावों का सबूत प्रस्तुत करने के लिए कहा जाता है, जो एंट्री नं.10 में उल्लिखित पते पर अंतरिम समाधान पेशेवर को देना हैं।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक साधनों से दावों का सबूत जमा करेंगे।

अन्य लेनदारों समेत परिचालन लेनदारों को पोस्ट द्वारा या इलेक्ट्रॉनिक माध्यमों द्वारा या व्यक्तिगत रूप से दावों का सबूत जमा कर सकते हैं।

एंट्री नं. 12 के समक्ष सूचीबद्ध एक वर्ग से संबंधित एक वित्तीय लेनदार, क्लास फार्म सी ए में घरेलू खरीदार, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए एंट्री नं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना आकर्षित होगा।

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अंतरिम समाधान पेशेवर का नाम एवं हस्ताक्षर

प्रभाकर कुमार

IBBI/IPA-002/IP-N00774/2018-2019/12373

दिनांक: 12-08-2025

स्थान: दिल्ली

कार्यालय अधीनस्थ अभियन्ता बालपत वृत्त उत्तर प्रदेश नावास एवं विकास उपविभाग
अपकालीन ई-निविदा आमंत्रण की सूचना
 मण्डला विकास योजना, गाजियाबाद के विभिन्न सेक्टरों में एकल बिड सिस्टम के अन्तर्गत ऑनलाईन ई-निविदा सूचना सं-862/पी.आर.ओ.-503/21, दिनांक 12.08.2025 द्वारा आमंत्रित की गयी है। निविदा से सम्बन्धित विवरण वेबसाइट www.upavp.in एवं कार्यालय में किसी भी कार्यालय में देखा जा सकता है।
अधीनस्थ अभियन्ता

BHAGWATI OXYGEN LIMITED
 (CIN No : L74899HR1972PLC006203)
 REGD. OFFICE: PLOT 5, SECTOR 25, BALLABGARH, HARYANA - 121004
EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE 2025

Sl. No.	Particulars	(Rs. in Lakhs except EPS)			
		Quarter ended 30.06.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Quarter ended 30.06.2024 (Unaudited)	Year ended 31.03.2025 (Audited)
1.	Total Income	42.21	48.53	34.36	167.64
2.	Net Profit / (Loss) for the period before tax (before Exceptional items)	(2.76)	6.68	(19.26)	(50.91)
3.	Net Profit / (Loss) for the period before tax (after Exceptional items)	(2.76)	6.68	(19.26)	(50.91)
4.	Net Profit / (Loss) for the period after tax (after Exceptional items)	(3.27)	14.36	(19.52)	(45.09)
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) after tax and other Comprehensive Income (after tax))	(3.27)	14.67	(19.52)	(44.78)
6.	Equity Share Capital	231.30	231.30	231.30	231.30
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	165.77
8.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)				
1. Basic:		(0.14)	0.62	(0.84)	(1.95)
2. Diluted:		(0.14)	0.62	(0.84)	(1.95)

NOTE: The above is the extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The detailed Financial Results for this extract were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on August 12, 2025. The full format of the Unaudited Financial Results are available on the Company's website (<http://www.globalbol.com>) and on the website of the BSE Ltd (www.bseindia.com)

For and on behalf of the Board of Directors
S K Sharma
 Chairman
 (DIN : 00041150)
 Place : Kolkata
 Date : 12th August, 2025

"IMPORTANT"
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Stressed Assets Management Vertical, Bank of Baroda, Baroda Corporate Center C-26, G-Block, Bandra Kurla Complex, Bandra East, Mumbai-400051 Email: wfd.bcc@bankofbaroda.co.in
Ref: BOB:SAMV:118:1616 Dated: 06.08.2025

WILFUL DEFAULTER CLASSIFICATION: OPPORTUNITY TO PERSONAL HEARING BEFORE REVIEW COMMITTEE

Please refer to the Show Cause Notice dated 03.02.2025 sent to you. Further, the Identification Committee on Wilful Defaulters has recommended to the Review Committee for your classification as Wilful Defaulter and the communication sent to you vide letter dated 17.05.2025. Now, you are advised to avail opportunity to appear before the Review Committee for Personal Hearing on 20.08.2025. Please confirm your appearance before 18.08.2025 through email or letter. In case of non-appearance, the Review Committee shall have the discretion for your classification as Wilful Defaulter. The details of venue and time as under:-

S No.	Name of the Account	Name of the Person	Date, Time, Venue & Mode of Hearing
01	M/s V N ENTERPRISES	Mr. Tarun Jain	Date of Hearing:- 20.08.2025 Time: 03.00 PM
02		Mrs. Shivani Jain	(Appear prior to 15 minutes) Venue: Bank of Baroda, Regional Office, Sector 13, Hissar, Haryana Mode :- Video Conference

Dated : 12.08.2025 Sd/- (General Manager)

KHANDELWAL EXTRACTIONS LIMITED
 CIN : L24241UP1981PLC005282 Regd. Office: 51/47, Naya Ganj, Kanpur- 208 001

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2025

Sl. No.	Particulars	(Rs./Lacs)		
		3 Months Ended 30.06.2025 Unaudited	Previous Year Ended 31.03.2025 Audited	Corresponding Quarter for previous ended 30.06.2024 Unaudited
1.	Total income from operations	14.57	72.81	20.01
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	4.61	39.56	11.50
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	4.61	39.56	11.50
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	4.61	29.60	11.50
5.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other comprehensive income (after tax))	4.61	29.60	11.50
6.	Paid-up Equity Share Capital (Face value of Rs. 10/- per share)	85.01	85.01	85.01
7.	Reserves (excluding Revaluation Reserve)	208.34	203.73	185.62
8.	Basic & Diluted Earnings per share (of Rs. 10/- each) (For continuing and discontinued operations) (In Annuals) (In Rs.)	0.54	3.48	1.35

NOTE: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Company's website (www.bseindia.com) and on the Company's website: www.khandelwalextractions.com

For and on behalf of the Board of Directors
Dinesh Khandelwal
 Director (Finance) & CFO
 DIN: 0016183
 Place: KANPUR
 Date: 12.08.2025

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRIRAM SKILL AND EDUCATION LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	SHRIRAM SKILL AND EDUCATION LIMITED
2. Date of incorporation of corporate debtor	04-02-2020
3. Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL2000PLC103606
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office address: UGF, South Wing, NBCC PLACE, Bhisma Pitamah Marg, New Delhi, Delhi, India, 110003 Corporate Office address: B - 1204, 12th Floor, Signature Tower, South City - I, NH 8, Gurgaon, Haryana - 122001
6. Insolvency commencement date in respect of corporate debtor	08-08-2025
7. Estimated date of closure of insolvency resolution process	04-02-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Prabhakar Kumar IBBI/PA-002/IP-N00774/2018-2019/12373
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-5/41, Ground Floor, Vivekanand Apartment, Sector 8, Rohini North West National Capital Territory of Delhi - 110085 Email: prabhakar_acs@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-5/41, Ground Floor, Vivekanand Apartment, Sector 8, Rohini North West National Capital Territory of Delhi - 110085 Email: cnp.sse@gmail.com
11. Last date for submission of claims	25 th August, 2025 (Order received on 11 th August, 2025 from Hon'ble Adjudicating Authority, hence 14 days calculated from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms are available at https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi (Court III) has ordered the commencement of a corporate insolvency resolution process of **SHRIRAM SKILL AND EDUCATION LIMITED** on 08-08-2025. The creditors of **SHRIRAM SKILL AND EDUCATION LIMITED** are hereby called upon to submit their claims with proof on or before 25th August, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA - N.A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Interim Resolution Professional
PRABHAKAR KUMAR
 IBBI/PA-002/IP-N00774/2018-2019/12373
 Date : 12/08/2025
 Place: Delhi

INTERNATIONAL DATA MANAGEMENT LIMITED
 CIN : L72300DL1977PLC008782
 Regd. Office: 806, Siddharth, 96, Nehru Place, New Delhi 110 019
 Phone No.: 011-26444812; E-mail: idmcomplianceoffice@gmail.com; Website: www.idmlimited.in

Un-Audited Financial Results for the Quarter ended June 30, 2025 [Pursuant to Regulation 47 (1) of the SEBI (LODR) Regulations, 2015]

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2025 (Rs. In Lacs)

Sr. No.	PARTICULARS	STANDALONE					
		Quarter Ended		Year to Date		Year Ended	
		30.06.2025 Un-audited	31.03.2025 Audited	30.06.2024 Un-audited	30.06.2025 Un-audited	30.06.2024 Un-audited	31.03.2025 Audited
1.	Total Income from operations	0.00	0.01	0.59	0.00	0.59	0.60
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(5.05)	(2.93)	(4.23)	(5.05)	(4.23)	(12.83)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(5.05)	(2.93)	(4.23)	(5.05)	(4.23)	(12.83)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(5.05)	(2.93)	(4.23)	(5.05)	(4.23)	(12.83)
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(5.05)	(2.93)	(4.23)	(5.05)	(4.23)	(12.83)
6.	Equity Share Capital	220.00	220.00	220.00	220.00	220.00	220.00
7.	Reserves (excluding Revaluation Reserves) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	(643.73)
8.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operation)-						
1. Basic:		(0.23)	(0.13)	(0.19)	(0.23)	(0.19)	(0.58)
2. Diluted:		(0.23)	(0.13)	(0.19)	(0.23)	(0.19)	(0.58)

NOTES:

- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange website: www.bseindia.com and the same is also available on the Company's website i.e. www.idmlimited.in.
- The Statutory Auditors of the Company have carried out Limited Review of Financial Results for the quarter ended June 30, 2025 pursuant to Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The above results have been reviewed by the Audit Committee and taken on record by the Board of Directors in their respective meetings held on August 12, 2025 and have been reviewed by the Statutory Auditors of the Company.
- Previous year periods figures have been regrouped/reclassified, wherever necessary.

Place : New Delhi
 Date : August 12, 2025

For International Data Management Limited
 Sd/-
Sunil K Shrivastava
 Director
 DIN: 00259861

HINDUJA HOUSING FINANCE LIMITED
 Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, E-mail: auction@hindujahousingfinance.com
 203, 2nd Floor, Padam Business Park, Awasth Vikas, Agra-282007

E-AUCTION SALE NOTICE

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to Hinduja Housing Finance Limited (HHFL) having its Corporate Office at 167-169, 2ND Floor, Little Mount, Saidapet, Chennai - 600015 and Branch Office at: 203, 2nd Floor, Padam Business Park, Awasth Vikas, Agra-282007, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of HHFL had taken the possession of the following property pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of dues amount. The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com

DATE OF INSPECTION OF PROPERTY - 16-SEPT-2025 11:00 HRS - 14:00 HRS
EMD LAST DATE - 17-SEPT-2025 TILL 5 PM.
DATE/ TIME OF E-AUCTION - 19-SEPT-2025 11:00 HRS-13:00 HRS.

Sr. No.	Loan Account Number and Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable property/ Secured Asset	Date and Type of Possession	Reserve Price (RP) Earned Money Deposit (EMD) (10% of RP) Bid Increase Amount
1	Loan Account No. 1. Mr. Govind Govind (Borrower) 2. Mrs. Sumitra Sumitra (Co Borrower)	24/04/2025 & ₹ 06,67,492/- as on 07/04/2025	One Part of House Having area 32.039 sq. Mtrs. situated at Mauza Rahna Th & Distt. Firozabad, Boundaries - East- Rasta 12 Feet wide, West- Plot of Vaxdevr, North- Part of House of Donner, South- Part of House of Donner	Symbolic Possession On 11-07-2025	₹ 8,70,000/- ₹ 87,000/- ₹ 10,000/-
2	Loan Account No. 1. Mr. SATENDRA SATENDRA S/o Mr. CHIRAJUJ LAL (Borrower) 2. Mrs. RATNESH DEVI W/o Mr. SATENDRA (Co Borrower)	24/04/2025 & ₹ 06,90,250/- as on 07/04/2025	One Residential plot having area 39.53 sq. Mtrs. Under Plot No. 81 Situated at Mauza kakrau Th & Distt. Firozabad U.P. Direction/ Boundaries - East- Rasta 12 FT, West- Plot Munn Devi, North- Plot Pop Singh's Wife, South- Part Plot of Araj	Symbolic Possession On 11-07-2025	₹ 08,80,000/- ₹ 88,000/- ₹ 10,000/-
3	Loan Account No. 1. Mr. VIMAL VIMAL S/o HARIVILAS (Borrower) 2. Mrs. SAPNA DEVI W/o VIMAL (Co Borrower)	24/04/2025 & ₹ 12,09,170/- as on 07/04/2025	One Residential Plot lies in Part of Kharsa No. 504, area 111.6 sq. mtrs situated at Maza Soffur, Tehsil & Distt. Firozabad, UP Direction/ Boundaries - East- Rasta wide 20 Feet, West- Arj/Hari Vilas, North- Plot of Haryanj, South- Arj/Hanaraj	Symbolic Possession On 11-07-2025	₹ 14,88,000/- ₹ 1,48,800/- ₹ 10,000/-
4	Loan Account No. 1. Mrs. ANJANA ANJANA W/o SANJAY (Borrower) 2. Mr. SANJAY SANJAY S/o VEERI SINGH (Co Borrower)	24/04/2025 & ₹ 13,06,522/- as on 07/04/2025	Property Plot part of plot no. 22 Admeasuring 71.61 sq. yards or 59.92 sq. mtrs kharsa no. 195, situated at Mauza Kaulakkha, Tehsil and District Agra, Direction/ Boundaries- East- Plot no. 23, West- Rasta & Exit 18 Ft wide, North- Rasta & Exit 20 Ft wide, South- Part of Plot no. 22 Smt. Deeksha	Symbolic Possession On 12/07/2025	₹ 13,98,000/- ₹ 1,39,800/- ₹ 10,000/-

Mode of Payment - For Sr. No. 1 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Varanasi or through RTGS/NEFT The accounts details are as follows: a) Name of the account- Hinduja Housing Finance Limited, b) Name of the Bank-HDFC, c) Account No.-HHFLTDUPLKNAGRAA2324 d) IFSC Code:-HDFC0004989.

Mode of Payment - For Sr. No. 2 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Varanasi or through RTGS/NEFT The accounts details are as follows: a) Name of the account- Hinduja Housing Finance Limited, b) Name of the Bank-HDFC, c) Account No.-HHFLTDUPLKNAGRAA2261 d) IFSC Code:-HDFC0004989.

Mode of Payment - For Sr. No. 3 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Varanasi or through RTGS/NEFT The accounts details are as follows: a) Name of the account- Hinduja Housing Finance Limited, b) Name of the Bank-HDFC, c) Account No.-HHFLTDUPLKNAGRAA1701 d) IFSC Code:-HDFC0004989.

Mode of Payment - For Sr. No. 4 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Varanasi or through RTGS/NEFT The accounts details are as follows: a) Name of the account- Hinduja Housing Finance Limited, b) Name of the Bank-HDFC, c) Account No.-HHFLTDUPLKNAGRAA1561 d) IFSC Code:-HDFC0004989.

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE - 1. The Property is being sold on "AS IS WHERE IS, WHATSOEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities. 2. Particulars of the property / assets / (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids. 4. Auction/bidding shall only be through "online electronic mode" through the website www.bankauctions.com Or Auction provided by the service provider M/s C1 INDIA PVT.LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/ service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. 6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/s C1 INDIA PVT.LTD. 805A, Add: C1 INDIA PVT.LTD, 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003, (Help Line No.-91-124-4302000) Support Email - support@bankauctions.com, (Support Mobile Number:-7291981124/1125/1126) Mr. Mithalesh Kumar Mob. 7080804466. Email: Mithalesh.kumar@c1india.com, delhi@c1india.com. For participating in the e-auction sale the intending bidders should register their name at www.bankauctions.com with valid advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 7. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS/IMPS in favor of "Hinduja Housing Finance Limited" or in remittance above mentioned date. 8. The intending bidders should submit the duly filled in Bid Form (format available on www.bankauctions.com) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at 9th Floor, Unit no - 910, Plot no - TC/G-2/2 & TC/G-5/5, Cyber Heights, Vibhuti Khand, Gomtinagar, Lucknow, UP - 226010. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account Number (as mentioned above) for the property (as mentioned above)". 9. After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/s C1 INDIA PVT.LTD to enable them to allow only those bidders to participate in the online inter-se bidding / auction proceedings at the date and time mentioned in Auction Sale Notice. 10. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of 10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. 11. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. 12. The successful bidder shall deposit 25% of the bid amount (including EMD) on the same day of the sale, being knocked down in his favor and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/IMPS favouring Hinduja Housing Finance Limited. 13. In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale. 14. At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount. 15. The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) and submit TDS certificate to the Authorized officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorized Officer, failing which the earnest deposit will be forfeited. 16. Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) will be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. 17. Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges. 18. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. 19. The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider. 20. The decision of the Authorized Officer is final, binding and unquestionable. 21. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them. 22. For further details and queries, contact Authorized Officer, Hinduja Housing Finance Limited, Mr Umesh Chauhan - 8954281688, EMAIL: auction@hindujahousingfinance.com 23. This publication is also 30 (Thirty) day's notice to the Borrower / Mortgagee / Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date

Place: Agra, Date: 12-08-2025
 Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

HDFC BANK Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East), Mumbai - 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after 21st August, 2025 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 10 th August 2025	Date of Sale Notice
1	XXXXXXXXXX4205	SHREYAK M JAVERI	8,778.75	11-08-2025
2	XXXXXXXXXX1108	MEENAKSHI BHARGAVA	2,896.61	11-08-2025
3	XXXXXXXXXX0015	GAURAV SAXENA	3,580.48	11-08-2025
4	XXXXXXXXXX1694	AMARDEEP SINGH CHANDHOK	3,029.66	11-08-2025
5	XXXXXXXXXX0735	BHAVIN MATHUR	2,021.00	11-08-2025
6	XXXXXXXXXX8856	SHASHI KUMAR PACHNANDA	10,540.09	11-08-2025
7	XXXXXXXXXX0248	KAMLESH GARG	2,569.60	11-08-2025
8	XXXXXXXXXX2484	AMRIT RANI	897.18	11-08-2025
9	XXXXXXXXXX0436	JAI KANT JINDAL	83,592.64	11-08-2025
10	XXXXXXXXXX5717	AKHILESH GUPTA	19,94,890.28	11-08-2025
11	XXXXXXXXXX2389	TAJINDER CHAWLA	1,01,336.14	11-08-2025
12	XXXXXXXXXX7403	ALOK PORWAL	1,461.20	11-08-2025
13	XXXXXXXXXX8703	MISTI RANI GHOSH	1,036.25	11-08-2025
14	XXXXXXXXXX2646	GENERAL HARKIRAT SINGH	1,621.04	11-08-2025
15	XXXXXXXXXX9829	RAJESH SINGH	3,714.57	11-08-2025
16	XXXXXXXXXX6368	ROHIT DWIVEDI	3,856.34	11-08-2025
17	XXXXXXXXXX7867	PANKAJ JAIN	4,346.43	11-08-2025
18	XXXXXXXXXX8202	JAYA BANERJEE	1,10,484.27	11-08-2025

